

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**  
**R/SPECIAL CIVIL APPLICATION NO. 10380 of 2023**

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SAMASTH SUNNI MUSLIM TRUST THROUGH TRUSTEE  
ASIFBHAI VALIMAHMMADBHAI SANDH

Versus  
STATE OF GUJARAT

=====

Appearance:

RIZVAN SHAIKH(7146) for the Petitioner(s) No. 1

for the Respondent(s) No. 2,3,4,5,6,7

ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP for the  
Respondent(s) No. 1

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**CORAM:HONOURABLE MS. JUSTICE VAIBHAVI D. NANAVATI**

**Date : 20/06/2023**

**ORAL ORDER**

1. Heard Mr. MTM Hakim, learned advocate for Mr. Rizvan Shaikh, learned advocate appearing for the petitioner.

2. The petitioner herein has approached this Court for a direction to the respondent authority to follow the due process of law and principles of natural justice before taking any action, in pursuance to the notices issued on 14.06.2023 and 16.06.2023 which are duly produced at Annexure-A.

3. It was submitted that the petitioner herein has appeared before the respondent authority and filed the reply to

the said notices, which are duly produced at Annexure-J (collectively).

4. Issue **NOTICE** making it returnable on **27.06.2023**.

Direct service **TODAY** is permitted.

*Pradhyuman*

**(VAIBHAVI D. NANAVATI,J)**